
ORDERS OF THE BENCH

Date of Order: 14.02.2014

OA No. 291/00104/2014

Mr. C.B. Sharma, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that the respondents be directed to consider his request and allow pay & allowances him at par his junior by way of stepping up of pay since appointment i.e. 26.05.1997 with all consequential benefits.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted representations dated 03.04.2012 (Annexure A/1) and dated 28.09.2012 (Annexure A/2) before the respondents, which is still pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said representation of the applicant by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the representations of the applicant dated 03.04.2012 (Annexure A/1) and dated 28.09.2012 (Annexure A/2) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.

5. With these observations and directions, the Original Application is disposed of with no order as to costs.


(ANIL KUMAR)
ADMINISTRATIVE MEMBER